

ITEM NO.3

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19707-19708/2009

(From the judgement and order dated 09/09/2008 in WA No.448/2004,  
WA No.465/2004 of The HIGH COURT OF GUWAHATI,ASSAM)

BHUPENDRA NATH HAZARIKA & ANR.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

(With office report)

WITH SLP(C) NO. 963 of 2010

(With appln(s) for exemption from filing c/c of the impugned judgment and  
permission to place addl. documents on record and c/delay in filing SLP and  
office report)

Date: 11/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For the parties Mr. V. Shekhar, Sr. Adv.

Mr. Azim H. Laskar, Adv.

Mr. Sachin Das, Adv.

Mr. Abhijit Sengupta, Adv.

Mr. Prashant Bhushan, Adv.

Mr. Sumit Sharma, Adv.

Md. Shahid Anwar, Adv.

Mr. Avijit Roy, Adv.

Mr. Navnit Kumar, Adv.

For M/S Corporate Law Group

Mr. Balraj Dewan, Adv.

UPON hearing counsel the Court made the following

O R D E R

List tomorrow as part heard.

| (NARENDRA PRASAD)

| COURT MASTER

| | (RENUKA SADANA)

| | COURT MASTER

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